

ITEM NO.18 Court 6 (Video Conferencing)

SECTION II

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 877/2022

(Arising out of impugned final judgment and order dated 04-03-2021 in CRLA No. 509/2010 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

PHOOL CHANDRA YADAV

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.14897/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.14898/2022-EXEMPTION FROM FILING O.T. and IA No.14899/2022-PERMISSION TO FILE LENGTHY LIST OF DATES )

Date : 11-02-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL  
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Mr. Brijender Chahar, Sr. Adv.  
Mr. Pashupathi Nath Razdan, AOR  
Mr. Mirza Kayesh Begg, Adv.  
Mr. Astik Gupta, Adv.  
Ms. Srishti Dhoundiyal, Adv.  
Mr. Prakhar Srivastava, Adv.  
Ms. Sneh Bairwa, Adv.  
Ms. Maitreyee Jagat Joshi, Adv.  
Mr. Kuldeep Kumar Shukla, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Applications for exemption from filing c/c of  
the impugned judgment, official translation and  
permission to file lengthy list of dates are allowed.

We may note that as per learned counsel for the petitioner, the petitioner has been in custody for 12 years actual and 14 years with remission.

Issue notice on the Special Leave Petition as well as on the interim prayer for bail returnable in four weeks.

Dasti in addition through standing counsel.

(ASHA SUNDRIYAL)  
ASTT. REGISTRAR-cum-PS

(POONAM VAID)  
COURT MASTER